

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 5101 - JK (LD) of 2025

DATED: - 08 - 05 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 08.05.2025

No:-LAW-OIC/05/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer





Annexure to the Government Order No. 5101 - JK (LD) of 2025 dated 08.05.2025.

S.No	Case Title	OIC
1.	CRM(M) No. 463/2024 titled Feroz Ahmad Zargar and Ors V/S UT of J&K and Ors.	Ms Saba Shawl, Staff officer to the Director General of Prisons, J&K.
2.	FIR No. 02/2009 of P/S Qazigund, offence U/S 363, 376 RPC titled State of J&K V/S Mohammad Rafiq Sheikh.	Mr. Mansoor Ayaz, SDPO Qazigund.
3.	FIR No. 122/2016 P/s Sumbal Offence U/S 148/149/336/353/152 RPC titled State of J&K V/S Mushtaq Ahmad Najar and Ors.	Mr. Abdul Hameed SDPO Sumbal.
4.	FIR No. 439/2024 of P/S Budgam, offence under sections 108, 74, 351(3), 127(2) BNS, titled UT of J&K V/S Nissar Ahmad Dar and Ors.	Mr. Sajad Ahmad JKPS, DySP Headquarter, Budgam.
5.	FIR No. 156/2024 u/s 8/15-29 NDPS Act of P/S Pulwama.	Sh Nawaz Ahmed, DySP Hqrs Pulwama.
6.	FIR No. 09/2008 of P/S Aishmuqam, offence u/s 457, 506, 384 RPC, 7/25 I.A Act titled State of J&K V/S Khursheed Ahmed Brad.	Mr. Farooq Ahmad, SDPO Aishmuqam.
7.	FIR No. 23/2020 U/S 8/15 NDPS Act of P/S Banihal titled Gurpreet Singh v. U.T. of J&K.	Manjeet Singh JKPS, SDPO Banihal.
8.	FIR No.121/2023 U/S 8/20/29 NDPS Act P/S Gool in Bail titled Mohd Saleem VS UT of J&K.	Sh. Kuldeep Raj, DySP, SDPO Police Station, Gool.
9.	FIR No.67/2025 U/S 8/21/22/25 NDPS Act P/S Rajouri in Bail titled Asif Ali VS UT of J&K.	Sh. Satish Kumar, DySP Headquarter, Police Station Rajouri.
10.	FIR No. 156/2024 of P/S Vijaypur U/S 8/21/22/27-A NDPS Act titled Roshan Bibi Vs UT of J&K.	Sh. Arun Jamwal SDPO Vijaypur.
11.	FIR No. 87/2013 of P/S Hiranagar U/S 8/15 NDPS Act titled UT Vs Sunil Singh & Others.	Sh. Ashwani Sharma, DySP PC Kathua.
12.	FIR No. 07/20225 under Section 8/15 NDPS Act of P/S Kulgam titled 'UT of J&K Vs Mashooq Ahmed Hella'.	Sh. Nisar Ahmed, DySP Headquarters, Police Station, Kulgam.
13.	FIR No. 313/2017 U/S 302, 307, 34, 212 RPC 7/25 Arms Act, S. 13, 16, 18, 19, 20, 38, 39 UA (P) Act of P/s Qazigund.	Sh. Mansoor Ayaz, SDPO Qazigund.
14.	FIR No. 129/2023 u/s 8/21-29 NDPS Act, P/S Magam.	Sh. Mohd Ashraf, JKPS SDPO Magam.

Neyyazge

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